

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 29

IA 1096/2021, IA 2071/2021, IA 2114/2021,
IA 2171/2021, IA 73/2023 IN C.P.(IB)1523/MB/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **18.06.2024**

NAME OF THE PARTIES: **STANDARD CHARTERED BANK**
LIMITED V/s K K WELDING LTD

43(1) r/w 44 (1),60(5), 66(1),19(2), IBC under Sec 7

ORDER

1. Learned Counsel for the Applicant is not present when the matter is called out. Adv. Shifa Kazi for the Respondent is present.
2. Ld. Counsel for the Liquidator informs that these applications henceforth shall be prosecuted by the lenders of the Corporate Debtor as the Corporate Debtor has been sold as going concern, which is already allowed by this Bench.
3. The Liquidator is directed to inform the Lenders for bringing themselves on record.
4. List this matter on **15.07.2024** for further consideration.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Neeraj